

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cr. Appeal (DB) No. 71 of 2020**

**With**

**I.A. No. 974 of 2020**

**I.A. No. 3045 of 2020**

Vinit Agarwal alias Vineet Agarwal ... .. Appellant

Versus

Union of India through the National Investigating Agency

... .. Respondent

**With**

**Cr. Appeal (DB) No.119 of 2020**

**With**

**I.A. No. 1186 of 2020**

**I.A. No. 3047 of 2020**

Mahesh Agarwal ... .. Appellant

Versus

Union of India through National Investigating Agency

... .. Respondent

**With**

**Cr. Appeal (DB) No. 117 of 2020**

**With**

**I.A. No. 1187 of 2020**

**I.A. No. 3049 of 2020**

Amit Agarwal @ Sonu Agarwal ... .. Appellant

Versus

Union of India through the National Investigation Agency

... .. Respondent

**CORAM:**

**HON'BLE THE CHIEF JUSTICE**

**HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

For the Appellant

M/s. S.D. Sanjay (Sr. Advocate), Sumeet Gadodia, Advocate [in Cr. A. (DB) No. 71/2020]

For the Appellant

M/s. R.S. Cheema (Sr. Advocate), Arjun Bobde, Indrajit Sinha, Advocates [in Cr. A. (DB) No. 117/20]

For the Appellant:

M/s. Vikas Pahwa (Sr. Advocate), Sumer Boparai, Indrajit Sinha, Nitesh Rana, Advocates [in Cr. A. (DB) No. 119/20]

For the Respondent-NIA:

M/s. Vikramjit Banerjee (A.S.G.I.), Shruti Agarwal, Advocate & Rohit Ranjan Prasad (Spl. PP, NIA) [in all cases]

**Oral Order**

**09/ Dated: 29.09.2020**

1. With consent of the parties, hearing of these matters has been

2.

done through video conferencing. They have no complaint about any audio and video quality.

2. Heard the parties in part.

3. With consent of all the parties, let these matters be posted on 7<sup>th</sup> October, 2020 for further hearing.

4. Further, considering the present scenario, i.e., Covid-19 pandemic, it would be apt to extend the interim order passed by the Full Bench of this Court vide order dated 07.04.2020, up-to 15<sup>th</sup> October, 2020 or till the concerned case is taken up for hearing by the concerned Court or Bench.

Ordered accordingly.

It is clarified that in view of the aforesaid extension of interim order, in case of any urgency in the matter, the aggrieved party would be at liberty to approach the Court as may be advised.

Let necessary communication be made to all the concerned in this regard as per the order of the Full Bench dated 07.04.2020.

5. So far as these appeals are concerned, the interim relief is extended till the next date of hearing, i.e., 07.10.2020.

**(Dr. Ravi Ranjan, C.J.)**

**(Sujit Narayan Prasad, J.)**